

**THE INDIAN CURRENCY
(LEGAL TENDER) REGULALION, 1859 F.**

**No. XXIV OF 1859 F.
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***THE INDIAN CURRENCY (LEGAL TENDER)
REGULATION, 1359 F.**

No. XXIV OF 1359 F.

Whereas it is expedient that Indian Currency should be legal tender in the State of Hyderabad in addition to Hyderabad Currency;

Now, therefore, in exercise of the authority vested in me for the administration of the State of Hyderabad and of all other powers enabling me in this behalf, I hereby make the following Regulation :—

1. (1) This Regulation may be called the Indian Currency (Legal Tender) Regulation, 1359 Fasli. Short title, extent and commencement.
- (2) It extends to the whole of the Hyderabad State and shall come into force on the twenty-sixth day of January, 1950.
2. (1) All coins, bank notes and currency notes which are for the time being legal tender in the Provinces of India shall, subject to the conditions for the time being applicable in the Provinces of India in respect of defacement, loss of weight or the like, be legal tender in the State of Hyderabad in payment or on account for the sum or amount in terms of Indian Currency for which they are legal tender in the Provinces of India and for the corresponding sum or amount in terms of Hyderabad Currency. Indian coins, bank notes and currency notes to be legal tender; rate of exchange.
- (2) For the purpose of sub-section (1), the corresponding sum or amount in terms of Hyderabad Currency shall be calculated at the rate of one rupee two annas and eight pies of Hyderabad Currency for one rupee of Indian Currency.
3. Nothing in section 2 shall affect the provisions of the Hyderabad Currency Act (III of 1321 F.) and the Hyderabad Paper Currency Act (II of 1327 F.) under which the coins and currency notes of the Hyderabad State are legal tender. Saving of legal tender character of Hyderabad Currency.
4. Section 17 of the Hyderabad Currency Act (III of 1321 F.) shall apply in respect of coins which are (legal tender) under section 2 of this Regulation in like manner as it applies in respect of Nizam's coin. Application of section 17, Hyderabad Currency Act to Indian coins.

